

**Directorate General of Foreign Trade  
Udyog Bhawan  
DES-V Section**

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**Minutes of NC-V meeting held on 26.03.2015.**

The meeting No.47/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was held on 26.03.2015 Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V. K Kohali, Director	TC Office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Asst. Director	MSME
4.	Shri J.D Giri, Vice President	AEPC
5.	Shri R.L. Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.45/AM-15 dated 12.03.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.47/AM-15 dated 26.03.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 47/84-ALC3/2014  
**MEETING DATE** :26.03.2015

<b>Case No.:</b> 2/10/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date: 47/84-ALC3/2014 26.03 .2015	<b>Status:</b> <b>Reject</b>
HQ File 1 :01/84/050/00057/AM15	RLA File :05/24/040/00363/AM14	Lic.No/Date:0510386126 09.05.2014	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. The DIPP has issued a deficiency letter to the firm. As informed by the representative of DIPP no response received from the firm. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the matter.			

<b>Case No.:</b> 3/20/84-ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date: 47/84-ALC3/2014 26.03 .2015	<b>Status:</b> <b>Deferred</b>
HQ File 2 :01/84/050/00136/AM15/	RLA File :03/94/040/01117/AM14/	Lic.No/Date:0310782585 23.05.2014	Defer Date 23.04.2015
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers decided to refer the matter to D/o C&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 23.04.2015.			





3	Case No.:28/20/84-ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date: 47/84-ALC3/2014 26.03 .2015	Status: Deferred
	HQ File :01/84/050/00161/AM15/	RLA File :56/24/040/00017/AM15/	Lic.No/Date:5610004332 11.07.2014	Defer date: 16.09.2015
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. The case defer for re-listing on 23.04.2015				

4	Case No.: 2/39/84-ALC3/2014	Party Name: CONCEPT CLOTHING.	Meet No/Date: 47/84-ALC3/2014 26.03 .2015	Status: Deferred
	HQ File 01/84/050/00313/AM15	RLA File : 05/23/040/00373/AM15	Lic.No/Date:0510392141 25.11.2014	Deferred date 23.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. A deficiency letter has also been issued by DC (MSME) to the firm for seeking some information/documents vide their letter dated 04.02.2015. The case defer for re-listing on 23.04.2015.

5	Case No.: 13/39/84-ALC3/2014	Party Name: TIRUPATHI NONWOVEN PVT. LTD	Meet No/Date: 47/84-ALC3/2014 26.03 .2015	Status: Deferred
	HQ File 01/84/050/00324/AM15	RLA File : 50/24/040/00011/AM15	Lic.No/Date:5010002168 26.11.2014	Deferred date 23.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. A deficiency letter has also been issued by DC (MSME) to the firm for seeking some information/documents vide their letter dated 04.02.2015. The case defer for re-listing on 23.04.2015.

6	Case No.:2/47/84-ALC3/2014	Party Name: SHAUN FILAMENTS.	Meet No/Date: 47/84-ALC3/2014 26.03 .2015	Status: <b>Deferred</b>
	HQ File :01/84/050/00437/AM15/	RLA File :17/24/040/00141/AM15/	Lic.No/Date:1710005990 02.12.2014	Defer Date: 23.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers a refer the matter to D/o C&PC for their examination and comments. The case defer for re-listing 23.04.2015.

7	Case No.: 10/39/84-ALC3/2014	Party Name: HIJAZ KURODA GLOVES COMPANY PVT LTD	Meet No/Date: 47/84-ALC3/2014 26.03 .2015	Status: Deferred
	HQ File 01/84/050/00321/AM15	RLA File : 04/24/040/00227/AM15	Lic.No/Date:0410159894 17.12.2014	Defer date: 23.04.2015





**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm did not submit CAD/CAM, measurement. A deficiency letter has been issued to the firm for the same on 17.02.2015. Therefore it was decided to wait for the same and defer the case for re-listing on 23.04.2015.

8	Case No.: 1/47/84-ALC3/2014	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date: 47/84-ALC3/2014 26.03 .2015	Status: Deferred
	HQ File 01/84/050/00436/AM15	RLA File : 04/24/040/00290/AM15	Lic.No/Date:410160230 04.03.2015	Defer date 23.04.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. The case defer for re-listing on 23.04.2015.

### Out of agenda Cases

(9)

Case No.598	M/s Shahi Exports Pvt. Ltd, Faridabad.
NC 47//AM-15 dt 26.03.2015	File No.01/84/171/229/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0710095646 dated 29.05.2013.	

**Decision:** Earlier this was examined by the committee in its meeting held on 11.07.2013 and ratified the authorization issued in this case. Now the firm vide their letter dated 27.01.2015 has stated that they had imported 100% Polyester Printed Fabric GSM 115 and 100% Polyester Dyed Fabric GSM 100 (S.No. 1&2) of licence import item list for export of 34850 Nos. of Girls Dress made of 100% Polyester Printed fabric GSM 115with 100% Polyester Dyed fabric, GSM 100 (S.No. 1 of licence condition Sheet). Since the buyers have reduced the garment order quantity from 34850 Nos to 20500 Nos. and they had canceled the remaining garment order quantity i.e. 14350 Nos. cancelled. As per their buyers revised order quantity they had fulfilled the export obligation. i.e. 20500 Nos of Girls Dress. They were left with fabric of 31570 Sqms of 100% Polyester Printed fabric, GSM 115 and 21812 SQMs of 100% Polyester Dyed fabric GSM100. Further stated that they had tried to re-export the above mentioned left over fabrics to their foreign supplier. But they refused to take back the fabrics. They have approached their foreign buyer and requested them to provide orders. As per their request they have placed 9368 Nos of Ladies dress made of 100% Polyester Printed fabric, GSM 115 and 10640 Nos of Ladies Shirt (full sleeve made of 100% Polyester Dyed fabric GSM 100. As stated by the firm they have now taken the licence EOP extension upto 31.05.2015 to effect above export under AA stated above. They have requested to re-fix the norms (change of export items) for Sl. No. 1 of licence condition sheet to enable them to fulfill export obligation of the above licence. The committee in consultation with Technical members present in the meeting decided to re-fix the adhoc norms for export item No 1 in the above mentioned authorization, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Polyester printed fabric, GSM-115+/-10% with 100% Polyester dyed fabric, GSM-100+/-10% (Style No. 83433)	20,500 Nos.	100% Polyester printed fabric, GSM-115+/-10%	45,100 Sq. meter
			100% Polyester dyed fabric, GSM-100+/-10%	31,160 Sq. meter
2.	Ladies Dress made of 100% Polyester printed fabric, GSM-115+/-10%(Style No. 115298)	9368 Nos.	100% Polyester printed fabric, GSM-115+/-10%	3.36 Sqm /pc




3.	Ladies Shirt made of 100% Polyester Dyed fabric, GSM-100+/-10% (Style No.5BB05Q373)	10,640 Nos.	100% Polyester dyed fabric, GSM-100+/-10%	2.05 Sq. meter/pc
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The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.599	M/s Maya Export Corn.
NC 47/AM-15, dt. 26.03.2015	File No.01/84/50/00198/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510390974 dated 04.09.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the case. This matter was earlier examined by the committee in its meeting held on 09.10.2014 and ratified the authorization issued in this case. Now the firm has requested to allow 1.79 Sqm /pc fabric instead of 1.36 Sqm/pc. Since any justification for enhancement is not given by the firm. The committee decided to ask the firm for justify the CAD with sample to enable us to process the matter. The case stand defer for re-listing on 23.04.2015.

(11)

Case No.600	M/s Maya Export Corn.
NC 47/AM-15, dt. 26.03.2015	File No.01/84/50/00069/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510386965 dated 20.05.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the case. This matter was earlier examined by the committee in its meeting held on 28.08.2014 and ratified the authorization issued in this case. Now the firm has requested to allow 2.008 Sqm /pc fabric instead of 1.90 Sqm/pc. The committee in consultation with Technical members present in the meeting decided to re-fix the adhoc norms in respect of the above mentioned authorization, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Skirt with lining made of 53% Cotton 42% Polyamide 5% Elastane lace knitted dyed fabric, GSM-155+/-10%, width-61"	3899 Nos.	53% Cotton 42% Polyamide 5% Elastane lace knitted dyed fabric, GSM-155+/-10%, width-61"	2.008 Sq. meter per piece

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.601	M/s Niyaz Apparels Pvt. Ltd.
NC 47//AM-15 dt 26.03.2015	File No.01/84/171/213/AM-15/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510009915 dated 31.10.2000.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to re-fix the adhoc norms in respect of the above mentioned authorization, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed Per piece
1.	Men's pants made out of 100% Nylon	17057 Nos.	100% Nylon fabric 55"	3.44 Sqm
			100% Polyester Mesh Fabric 72"	0.91 Sqm

fabric with Polyester mesh built in brief.	100% Polyester Mesh Fabric 60''	0.013 Sqm
	D-cord	28144 Meter
	Velcro Tape 12''	341 Meter
	Zipper (24''-31'')	2 nos
	Zipper 6.5''	1no.
	Label	2 nos

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.602	M/s Chelsea Mills
NC 47/AM-15, dt. 26.03.2015	File No.01/84/171/00215/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510389084 dated 25.06.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their UO note No. 37(5)/138/2014-15/Hos/74 dated 25.03.2015, as detailed below:-

S.No	Export item	Exp. Qty	Import item	Qty Allowed per piece
1	100% Cotton Denim Infants and Girls jumper Dress with 100% cotton dyed diaper (style no. 677113)	32870 Nos	100% Cotton Denim printed fabric with 1.50 mtrs width, GSM 220 ±10%	1.23 sq. mtrs.
			100% Cotton dyed fabric with 1.37 mtrs width, GSM 80 ±10%	0.30 sq. mtrs.
			Rivets	131480 Set
			Security Sensor Tags	Net to Net

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.603	M/s Chelsea Mills
NC 47/AM-15, dt. 26.03.2015	File No.01/84/171/00225/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their UO note No. 37(5)/138/2014-15/Hos/73 dated 25.03.2015, as detailed below:-

S.No	Export item	Exp. Qty	Import item	Qty Allowed per piece
1	100% Cotton Denim Infants and Girls Emb. Allover Denim Jeans, GSM 323+-10% (style no. 677115)	3750 Nos	100% Cotton Denim printed fabric with 1.45 mtrs width, GSM 323 ±10%	1.28 sq. mtrs.
			70% Polyester 30% Cotton dyed lining fabric with 1.428 mtrs width, GSM 110 ±10%	0.30 sq. mtrs.
			Security Sensor Tags	Net to Net

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.




(15)

Case No.604	M/s Madura Coats Pvt. Ltd.
NC 47/AM-15, dt. 26.03.2015	File No.01/84//050/172/AM-08/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 3510021639 dated 13.09.2007.	

**Decision:** The committee considered the case as per agenda alongwith other relevant papers. The firm has requested for ratification the Lubricating agent on net to net basis as per earlier decision as referred in this case because the O/o the Textile Commissioner did not ratified lubricant agent in this case so far. It is noted that the case was earlier examined by the committee in its meeting held on 04.10.2007 and ratified the authorization issued in this case as detailed below:

**“Decision:** The Committee considered the case as per agenda alongwith other relevant papers decided to ratify the Advance authorization issued in this case by allowing Polyester Staple Fiber with 5% wastage and for fixation of norms for remaining item of import i.e. Lubricating Agent, case may be referred to TC, Mumbai. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.”

The committee decided to ask TC, Mumbai for a report of the case. It was decided to defer the case for 23.04.2015.

(16)

Case No.605	M/s SAS International, Gurgaon
NC 47/AM-15, dt. 26.03.2015	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0410140594 dated 19.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export item in his documents submitted to DGFT for fixation of adhoc norms. The committee heard Mr. Rajesh Kumar Saha, Plant Head and Mr. Dilip, Exim Manager of the firm in its meeting held on 05.03.2015. They explained the case in detailed. But in absence of product wise wastage of all export items in all processing stages it was not possible for the committee to calculate the requirements of the firm in this case. Therefore the representatives of the firm were suggested to submit the same to enable us to process the matter further. The firm vide their letter dated 11.03.2015 submitted total stage wise wastage. The technical members of the committee felt that the product wise wastage is must in this case. Therefore it was decided to ask the firm for the same and defer the matter for relisting on 23.04.2015.

(17)

Case No.606	M/s Naser Bali (Gloves) Pvt. Ltd.
NC 47/AM-15 dt 26.03.2015	File No.01/84/162/00111/AM-14/DES-V
Fixation of Standard Input Output Norms (SION) for ‘Golf Gloves’ made of knitted fabric	

**Decision:** Vide their letter dated 10.09.2013 M/s Naser Bali (Gloves) Pvt. Ltd requested for Fixation of Standard Input Output Norms (SION) for ‘Golf Gloves’ made of knitted fabric. Vide our letter dated 09.10.2013 the firm was asked to submit four years consumption data of 3-4 different firms of same product (i.e. Golf Gloves made of knitted or crocheted fabrics). The firm vide their letter dated 16.05.2014 stated that no other firm is manufacturing Golf Gloves of knitted or crocheted fabric. The Apparel Export Promotion Council (AEPC) has also recommended for fixation of the SION as requested by the firm. As recommended by Apparel Export Promotion Council (AEPC) vide their letter dated 11.03.2015 other firm has neither



approached them for recommendation letter for fixation of SION nor other firm have applied advance authorization under para 4.7 (for ad-hoc norms) for export product Golf Gloves made of knitted or crocheted fabric. It is stated that the input outputs for Golf Glove made of leather and in combination of textile materials are already existence at SION G-18. The Committee in consultation with the members presented in meeting recommended to fix new Standard Input Output Norms (SION) in Leather product Group as detailed below:

S.No	Export item	Exp. Qty	Import item	Qty Allowed per piece	
<b>G46</b>	<b>Knitted /Crocheted/Woven/Non-woven fabrics Golf Gloves</b>	<b>1 No</b>	1	Relevant knitted/Crocheted /woven/non-woven fabric or relevant liner/lining material	0.112 Sq. mtrs.
			2	Elastic Tape	Net content + 1% wastage
			3	Binding tape	Net content + 1% wastage
			4	Velcro	Net content + 1% wastage
			5	Logo	Net content + 1% wastage
			6	Snap Fastners	Net content + 1% wastage
			7	Lycra	0.02 Sq.mtr.
			8	Relevant Knitted Ribbed fabric for Cuff	1.01 kg/kg content in the export product



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